



NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

14. I.A. 1228/2024
IN
RCP(IB)/3(MB)2024
(Old Case C.P.(IB)-
1244(MB)/2022)

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **21.03.2024**

NAME OF THE PARTIES: Buldana Urban Cooperative Credit
Society Ltd Buldana

VS

Yashwant Sugar and Power Pvt Ltd.

SECTION 7 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

I.A. 1228/2024

Adv. Nausher Kohli a/w Adv. Agam H. Maloo for the Applicant is present.

1. The above application has been filed by Interim Resolution Professional under Section 12A of the IBC, 2016 seeking withdrawal of the CIRP process. We note that Form FA duly signed by the Financial Creditor has been annexed to the Petition as Exhibit -5. Since the COC is not constituted, the approval from the COC is not required.
2. After hearing the submissions of the applicant and going through the averments, this bench allows the above Application. Accordingly, the above application is **allowed** and company petition is **dismissed as**



withdrawn. Since the main company petition is dismissed as withdrawn, all consequential I.A's / M.A.s if any, shall stand disposed of.

File consigned to be record.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)